

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3274  
ANSWERED ON:11.02.2014  
FUNDS FOR DEENDAYAL DISABLED REHABILITATION SCHEME  
Patle Kamla Devi

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) the allocations made for Chhattisgarh under the Deendayal Disabled Rehabilitation Scheme, Integrated Programme of Older Persons and Scheme of Assistance for Prevention of Alcoholism and Substance (Drug) Abuse during each of the last three years and the current year;
- (b) the details of proposals regarding funds vis-a-vis allocations received from Chhattisgarh under these Schemes during the said period; and
- (c) the details of funds sanctioned by the Government under the said Schemes and the time by which the remaining funds are likely to be released?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK)

(a) to (c) Statement indicating allocation made for Chhattisgarh under the Deendayal Disabled Rehabilitation Scheme, Integrated Programme of Older Persons and scheme of assistance of prevention of alcoholism and Substance (Drug) abuse and details of proposals regarding funds vis-a-vis allocation received from Chhattisgarh during each of the last three years and the current year are at annexure.

All complete proposals, which fulfill norms of the schemes, received during financial year, are processed during the year itself, subject to availability of funds. However, in case of deficiency in documents, the grant is released only after rectification of the deficiency. Remaining proposals are considered in the next financial year in consonance with the provisions of General Financial Rules.